

DATE OF ORDER: 16.10.2025

COURT NOTICE

**HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH**

ARB No. 572 of 2023(O&M)

Date of Hearing: 21.11.2025 (A)

M/S LEPTON SOFTWARE EXPORT
AND RESEARCH PVT. LTD.

...Petitioner

V/s

M/S KHATI SOLUTIONS PRIVATE LIMITED

...Respondent

Petition u/s 11 of the Arbitration and Conciliation Act 1996.

Notice to:-

**Respondent:- M/S KHATI SOLUTIONS PRIVATE LIMITED HAVING
ITS REGISTERED ADDRESS AT B-286-A, GF, HARI
NAGAR, NEW DELHI, DELHI- 110064; THROUGH ITS
DIRECTOR.**

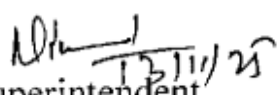
In the above titled petition, the respondent(s)/defendant(s)
could not be served in ordinary process. It is ordered that the
respondent(s)/defendant(s) should appear in person or through counsel on
21.11.2025 (A).

For details logon to www.highcourtchd.gov.in

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(NOT TO BE PUBLISHED IN NEWSPAPER)

The above Court Notice is forwarded to **The Manager,**
DAINIK JAGRAN for publication and necessary compliance. Copy of the
publication be sent to this Court before the next date of hearing.

Publication charges will be paid by the bearer of this letter.


Superintendent
For Registrar (Judicial)
Punjab and Haryana High Court,
Chandigarh.

